

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**STARRED QUESTION NO. : 241**  
TO BE ANSWERED ON THE 16th March 2026

**PILOT FATIGUE AND FDTL RULES**

241. SHRI SAKET GOKHALE

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the reasons for granting temporary exemptions to certain airlines from the new Flight Duty Time Limitations (FDTL) rules until February 2026;

(b) whether the Directorate General of Civil Aviation (DGCA) has conducted a safety risk assessment before allowing these exemptions; and

(c) the number of fatigue-related safety occurrences reported by pilots during this exemption period till date?

**ANSWER**

Minister of CIVIL AVIATION (Shri Kinjarapu Rammohan Naidu)

(a) to (c): A statement is laid on the table of house.

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STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 241 FOR REPLY ON 16.03.2026 REGARDING "PILOT FATIGUE AND FDTL RULES" BY SHRI SAKET GOKHALE

(a): The 'temporary exemptions' were granted to various airlines from the new Flight Duty Time Limitation (FDTL) regulations under CAR Section 7 Series J Part III based on operational constraints as submitted by the airlines, subject to review after a period of six months from the date of implementation, i.e., 01.11.2025.

Further, IndiGo was granted a one-time temporary exemption from two clauses of the FDTL regulations, valid from 05.12.2025 to 10.02.2026, in order to stabilize the disruptions experienced in December 2025 and to reduce passenger inconvenience.

(b): Safety Risk Assessment (SRA) is submitted by the airlines and is duly examined by DGCA before granting any variation.

(c): No fatigue-related safety occurrences have been reported by pilots during this exemption period till date.

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